## **Part - 4**

## **FORMAT OF CONVEYANCE DEED**

THIS CONVEYANCE DEED is made and executed on, 2015
BETWEEN the Hon'ble High Court of Judicature at Allahabad through Sri, Registrar
General, High Court of Judicature at Allahabad (hereinafter referred to as "THE BUYER") of the
one part and M/s registered and having its registered office at
, India through its Sri (authorized chan-
nel partner of M/s,OEM), (hereinafter referred to as "SELLER" which ex-
pression shall include its successors, assigns, legal representations and agents) of the other part.
WHEREAS SELLER is engaged in the business of selling of (details of
items) and other ancillary and allied equipments and the items related with the
Information and Communication Technology and, their installation and maintenance;
AND WHEREAS SELLER has agreed to sell, supply and install of (details of
items) and other ancillary and allied equipments as per technical specification
mentioned in Annexure-I in the premises of HIGH COURT, Allahabad and its Bench at Lucknow
and to provide complete service support and onsite comprehensive maintenance support for the
(details of items) and other ancillary and allied equipments and for
this purpose depute one dedicated service engineer each for Allahabad High Court and its Bench
at Lucknow with spare parts, all equipments needed for installation, configuration, maintenance,
support and testing of (details of items) and other ancillary and al-
lied equipments for a minimum onsite comprehensive warranty period of three years, and the
BUYER has agreed to purchase the items with service support offered by the SELLER at the
prices and rates mentioned in Annexure-I of this agreement subject to the terms and conditions
contained hereinafter.

NOW, THEREFORE, the parties hereto agree as follows:-

## **ARTICLE - I: DEFINITIONS**

1.1"High Court of Judicature at Allahabad" hereinafter referred to as 'HIGH COURT' and its Bench at Lucknow hereinafter referred to as 'Lucknow';

- 1.2"Acceptance Test" shall mean the set of tests which will be conducted at the site of delivery by the team of technical experts nominated by the HIGH COURT in the presence of SELLER to ascertain that the said items are same of which Pre-Dispatch Inspection has been conducted at the factory site of SELLER and are of the acceptable quality as described in Clauses 7.4 and 7.5 of Article VII;
- 1.3"AMC" means annual maintenance contract;

1.4"Commissioning	of	items"	shall	mean	commissioning	of	(		_details	of
items	) :	and other	ancilla	ry and a	allied equipments	toge	ther witl	h all	accesso	ries
in Intranet and Internet	as n	nentioned	in Ann	exure-l a	and as described	in Ar	ticle VII	I;		

- 1.5"Cost" means the prices of items given at Annexure-I. Prices of items mentioned at Annexure-I are inclusive of all levies, duties and taxes etcetera prevailing at the time of issue of purchase order by the BUYER to the SELLER;
- 1.6"Date of commissioning" shall mean the date of issue of the certificate by the BUYER to SELLER about the acceptability of (\_\_\_\_\_\_\_\_details of items\_\_\_\_\_\_) and other ancillary and allied equipments purchased alongwith;
- 1.7"Delivery" shall mean the physical delivery of the complete items by SELLER to HIGH COURT at Allahabad and its Bench at Lucknow and submitting the delivery challans duly countersigned and stamped by the competent authorities of HIGH COURT and its Bench at Lucknow;
- 1.8"Documentation" shall mean current standard visually readable materials on paper and manuals related to operation, usage and maintenance of the items supplied by SELLER;
- 1.9"Items" shall mean all the items ordered and listed at Annexure-I:
- 1.10"**Pre-Dispatch Inspection**" shall mean the set of tests at the office/factory of SELLER wherever situated in India prior to the delivery by the team of technical experts nominated by the HIGH COURT to ascertain that the items are as per the technical specifications and of acceptable quality as described in Clauses 7.1, 7.2 and 7.3 of Article VII;

- 1.11**"Site of delivery"** shall mean the premises of HIGH COURT at ALLAHABAD and its Bench at Lucknow where respective items will be delivered;
- 1.12**"Site of installation**" shall mean the premises of HIGH COURT at ALLAHABAD and its Bench at Lucknow where the respective items will be installed;
- 1.13"Successful Acceptance Test" shall mean acceptance test conducted by the team of technical experts nominated by the HIGH COURT to ascertain that the items after delivery at the premises of HIGH COURT at Allahabad and its Bench at Lucknow are as per the technical specifications and of acceptable quality;

1.14" <b>Uptime</b> " of (	details of items	)	shall mean erro	r free time for
each of the equipments	i.e. (details o	of items	) for 24	4 hours a day
considering 365 days a y	ear when the power and	d satisfactory envi	ronmental condit	ions (Temper-
ature: minimum 0 degree	e Celsius maximum 45 d	legree Celsius, Re	elative humidity	: minimum 5%
maximum 95% non cond	ensing) are made availa	ble to the items.	Any unutilized tir	me, during the
period, will also qualify as	s uptime provided there	is no malfunctioni	ng in the (	details of
items	) installed by SELLER	t. The period b	etween (	details of
items	) breakdown and the tim	e complaint is rep	orted to the	SELLER's loc-
al service engineer	at HIGH COURT, Allah	abad and its Ben	ch at Lucknow	either through
email/fax/letter/messenge	er/telephone or collection	of complaint from	n complaint regis	ter maintained
at HIGH COURT by their	service engineer will	be treated as up	otime. In case th	e complaint is
logged after working hou	rs then the problem sho	uld be rectified wi	thin first four hou	urs of the next
working day failing which	the (details	of items	) shall	be treated as
down. In case, any item i	s required to be moved	from one place to	another, the time	e interval from
packing of the item till in	stallation of item shall	be treated as upt	ime. Rest of the	time shall be
treated as downtime of th	e item. Uptime percenta	ge of item will be o	computed as folio	ows: -

Uptime in hours in a year	
	x 100
Total working hours in a year	

The following will not be included in the total working hours in a month :-

(I) The time lost due to power or environmental conditions failure.

	(II) Total working hours for (	_details of items	) will be 24
	hours a day considering 365 days a	a year.	
	(III) Total working hours for Off-line/Lin	e Interactive UPS's will be 8 hou	rs per working
	day at HIGH COURT.		
1.15 <b>"DEE</b> [	ED" means this CONVEYANCE DEED bein	ng executed by BUYER and SEL	LER;
1.16 <b>"Warr</b> a	ranty Period" shall mean onsite compreh	ensive warranty period of three y	ears from the
date of inst	stallation of all the items, including on all ir	nternal parts, Batteries of (	details of
items	) and other ancillary and a	llied equipments, etc;	
	chase Order" means the purchase order in of items mentioned in Annexure-I to this I	•	ER regarding
ARTICLE -	- II INTERPRETATION		
Sav	ave where the contrary is indicated, any ref	ference in this agreement to :	
(a)	) words importing the singular shall includ	le the plural and vice versa;	
` '	) a person shall be construed as includ transferees and permitted assignees		•
	a statute or enactment shall be constructed have been, or may from time to time be		ute as it may
(d)	) a time of day shall be construed as a refe	erence to Indian Standard Time;	;
(e)	) "HIGH COURT" shall mean BUYER;		
(f)	"Clause" shall means clause of this DEE	D; and	
(g)	) "Article" shall mean ARTICLE of this DE	ΞD.	

### **ARTICLE - III PRICE**

3.1The rates of items shown in **Annexure-I** include the cost of packaging, transportation of the items to the site of delivery and to the site of installation, transit insurance and installation at the site. The rates of hardware items are inclusive of all taxes prevailing at the time of issue of the Purchase Order by the BUYER to the SELLER.

## **ARTICLE - IV TERMS OF PAYMENT**

4.1The payment for the items supplied by SELLER shall be made by the HIGH COURT to SELLER as follows:-

A. Within 7 days of the receipt of Letter of Intent (LOI) from the HIGH COURT, the successful Bidder shall furnish the performance security in the form of bank guarantee for an amount of 10% of the total value of the items to be procured from State Bank of India or its associate banks or any nationalized bank of India or scheduled bank located in India in favour of **Registrar General**, **High Court**, **Allahabad**, valid beyond one month after warranty period of 3 years, in accordance with the Conditions of Conveyance Deed, in the Performance Bank Guarantee Format provided in the bidding documents. The bank guarantee shall be returned after the completion of Onsite Comprehensive warranty period of three years and validity period of one month beyond the warranty period. The successful bidder may submit bank guarantee accordingly.

- B. Payment shall be released only after complete delivery of items \_\_\_\_\_ as per specifications mentioned in **Annexure-I**, successful and satisfactory commissioning of all aforesaid items, furnishing of Performance Bank Guarantee of 10% of Purchase Order value in favour of the Registrar General, High Court, valid beyond one month after warranty period of 3 years (i.e. 37 months), commencing from the date of successful and satisfactory installation of all UPS's and on receipt of original bills in triplicate complete in all respects.
- C. 90% amount of the total order value will be paid to the bidders within 2 weeks of physical delivery against all the ordered items to the sites after their physical inspection at the office/factory of the bidders or physical inspection of all the items at site(s) by the team of technical experts sent by HIGH COURT satisfactorily and providing all the delivery challans duly signed and stamped by authorized representatives of user department. The amount of excise duty shall be paid to the bidders only on production of excisable invoice under central

rules at the time of claiming the payment. The amount of trade tax shall be paid to the bidders only after submission of a certificate from concerned assessing authority of trade tax.

D. Remaining **10%** amount of the total order value will be released to the bidders within 2 weeks after satisfactory installation, testing and commissioning of all the supplied items at sites. Payment shall be released on receipt of the original bills in triplicate complete in all respect and original delivery challans of all the items. No payment shall be released for part delivery of the items against the purchase order.

E.In case installation and commissioning of the items is not completed within 8 weeks from the date of purchase order, HIGH COURT reserves the right to invoke the Bank Guarantee.

- 4.2Payment shall be deemed to have been made as and when cheque is issued by the HIGH COURT to SELLER.
- 4.3In case excise duty is reduced or increased subsequently by the Government of India at the time of delivery of the items to HIGH COURT then the same will be adjusted by SELLER.
- 4.4In case Trade Tax is reduced or increased subsequently by the Uttar Pradesh Government at the time of delivery of the items to HIGH COURT then the same will be adjusted by SELLER.
- 4.5The Bank guarantee furnished by SELLER to HIGH COURT shall not be invoked, if SELLER supplies the items and does commissioning of all the items within stipulated period and provides maintenance services to the satisfaction of the BUYER during warranty period of the items, provided that if the uptime of the Line Interactive UPS supplied is not maintained above ninety five percent consecutively for the three months during warranty period, then BUYER has the right to invoke the Bank guarantee and the proceeds thereof shall be forfeited by BUYER.

## **ARTICLE - V TITLE, RISK AND INSURANCE**

- 5.1Title of ownership of the items shall pass onto BUYER from the date and time of physical delivery of the items to the HIGH COURT at Allahabad and its Bench at Lucknow. All risks of losses and/or damages shall be borne by SELLER till the title passes to the HIGH COURT.
- 5.2After delivery of all the items to HIGH COURT by SELLER, it will be the responsibility of HIGH COURT at Allahabad and its Bench at Lucknow to protect the items against losses, damage and theft etcetera.

5.3SELLER shall be responsible for the installation and commissioning of all the items in the premises of HIGH COURT at ALLAHABAD and its Bench at Lucknow. All the risks of losses and/or damages shall be borne by SELLER during installation and commissioning of all the items. 5.4 If the items installed are found defective during the acceptance tests, then SELLER shall replace the same by new ones within 2 weeks and will inform the BUYER for conducting the acceptance test on new items. Any expenditure incurred by SELLER in replacement of the defective items shall be borne by SELLER. Any expenditure incurred by the HIGH COURT on this account shall be reimbursed by the SELLER.

### ARTICLE - VI PACKING

6.1 SELLER shall provide such packing of the items as is required to prevent their damage or deterioration during transit to their final destination as indicated in this DEED or in the Purchase Order. The packing shall be sufficient to withstand, without limitation, rough handling during transit and exposure to extreme temperatures, humidity, salt and precipitation during transit and open storage. Packing case size and weights shall take into consideration, where appropriate, the remoteness of the items' final destination and the absence of heavy handling facilities at all points in transit.

6.2The packing, making and documentation within and outside the packages shall comply strictly with such special requirements as shall be provided for in this DEED.

#### ARTICLE – VII INSPECTIONS AND TESTS

7.1 Pre-Dispatch Inspection of the items shall be carried out by the technical experts nominated by the HIGH COURT for the purchase in the office/factory of SELLER to check whether the items are in conformity with the technical specifications as in **Annexure-I** to this deed and are in working conditions and all the ordered items are complete prior to dispatch of the items by the SELLER to HIGH COURT. Complete hardware and software as specified in **Annexure-I** to this deed should be supplied, installed and commissioned properly by SELLER.

7.2.	. For conducting the inspection and tests at the office/factory of SELLER, all reasonable facilities
	and assistance, including access to drawings and production data shall be furnished by the
	SELLER at no charge to the inspectors of the BUYER. SELLER shall intimate to the HIGH
	COURT for the purchase indicating that the (details of items
	and other ancillary and allied equipments are ready for inspection and the BUYER can send its

team of technical experts to their office/factory. After receipt of such intimation from SELLER, the BUYER shall send its team of technical experts for Pre-Dispatch Inspection and test. After the Pre-Dispatch Inspection is successfully conducted, the items which are inspected by the BUYER shall be packed and sealed by SELLER and the team of technical experts of the BUY-ER will put a unique number, their seal and signature on each of the packet. SELLER shall deliver and install these sealed items at the respective sites mentioned in the Purchase Order.

- 7.3. If any inspected or tested items as mentioned in **Annexure-I** fail to conform to the specifications, the BUYER may reject the items and SELLER shall either replace the rejected items or make alterations necessary to meet specification requirements free of cost to the satisfaction of the BUYER. In any case, the items which do not pass in Pre-Dispatch Inspection will not be accepted by HIGH COURT and neither it shall be packed by SELLER for delivery to HIGH COURT at Allahabad and its Bench at Lucknow.
- 7.4. Acceptance Test of items meant for HIGH COURT will be conducted by the team of technical experts nominated by the HIGH COURT after the items are delivered at the HIGH COURT. Acceptance Test of items meant for its Bench at Lucknow will be conducted by the team of technical experts nominated by the HIGH COURT at Allahabad and its Bench at Lucknow after the items are delivered at its Bench at Lucknow. The acceptance will involve to ensure that all the items are as per technical specifications as mentioned in Annexure-I to this deed running the latest diagnostic tools on the machines and trouble-free operation of all the items during acceptance testing period and all the items are in complete numbers as mentioned in Annexure-I. If any item or its sub-part is not ensured by running the diagnostic tool, then it is verified physically opening the box of the machine by the BUYER. There shall not be any additional charges for carrying out acceptance tests. No malfunction, partial or complete failure of any part of hardware or excessive heating of ( details of items ), etc. or bugs in the software should occur. During acceptance tests, the items having the same or higher technical specifications as given in Annexure-I shall only be accepted by the BUYER. SELLER shall maintain necessary log in respect of the result of the tests to establish to the entire satisfaction of the BUYER for successful completion of the tests. An average uptake efficiency of 98% for the Off-line/Line Interactive UPS's for the duration of test period shall be considered as satisfactory.
- 7.5. In the event of the UPS's failing to pass the acceptance test, if carried out at site of installation,

SELLER shall rectify the defects and clear the acceptance test of the rectified items within one week, failing which the BUYER reserves the rights to get the equipment's replaced by SELLER at no extra cost to BUYER.

- 7.6. Successful conduction and the conclusion of the acceptance test for the installed items and equipment shall also be the sole responsibility and at the cost of SELLER.
- 7.7. The HIGH COURT's rights to inspect, test and, where necessary, reject the items after its delivery at respective sites of installation shall in no way be limited or waived by reason of the items having previously been inspected, tested and passed by the HIGH COURT or by the team of technical experts nominated by the HIGH COURT.
- 7.8. That if the SELLER intimates the HIGH COURT to come for the Pre-Dispatch Inspections and if it is found that the ITEMS are not ready for testing and deploying and that the Pre-Dispatch Inspection gets delayed by more than two weeks, then, HIGH COURT reserves the right to cancel the whole Purchase Order or a part thereof and invoke the Bank guarantee without giving notice to the SELLER. The High Court shall have no responsibility whatsoever for any damages sustained by SELLER due to cancellation of the Purchase Order. In such case the earnest money deposited by the SELLER shall also be forfeited.
- 7.9. That during Pre-Dispatch Inspection if it is found at any stage that the ITEMS do not conform to minimum required specification as mentioned in **Annexure-I** of the this deed and the SELLER is not able to replace the defective items with the items of required specification as mentioned in **Annexure-I** of this deed or with items of higher technical specification as compared to the items mentioned in **Annexure-I** of this deed, then, HIGH COURT reserves the right to cancel the whole Purchase Order or a part thereof and invoke the bank guarantee without giving notice to the SELLER. The High Court shall have no responsibility whatsoever for any damages sustained by SELLER due to cancellation of the Purchase Order. In such case the earnest money deposited by the SELLER shall also be forfeited.
- 7.10.That during Acceptance Test if it is found at any stage that the ITEMS do not conform to minimum required specification as mentioned in **Annexure-I** of the this deed and the SELLER is not able to replace the defective items with the items of required specification as mentioned in **Annexure-I** of this deed or with items of higher technical specification as compared to the

items mentioned in **Annexure-I** of this deed, then, HIGH COURT reserves the right to cancel the whole Purchase Order or a part thereof and invoke the bank guarantee without giving notice to the SELLER. The High Court shall have no responsibility whatsoever for any damages sustained by SELLER due to cancellation of the Purchase Order. In such case the earnest money deposited by the SELLER shall also be forfeited.

### ARTICLE - VIII DELIVERY, INSTALLATION AND COMMISSIONING

- 8.1 The delivery of all the items ordered shall be accepted in the premises of HIGH COURT at ALLAHABAD and its Bench at Lucknow. SELLER shall arrange to transport the items to the respective sites of delivery and installation at the risk and cost of SELLER.
- 8.2 The delivery of UPS's to be ordered shall be made by the bidders within **6 weeks** from the date of issue of the Purchase Order by HIGH COURT to the SELLER. The installation of all the items in the High Court, Allahabad and it's Bench at Lucknow will have to be completed satisfactorily within **8 weeks** from the date of issue of the Purchase Order by HIGH COURT to the bidders failing which the Purchase Order may be cancelled.
- 8.3SELLER shall carry out unpacking of the items on the sites of delivery and installation in the presence of team of technical experts nominated by the HIGH COURT at Allahabad and its Bench at Lucknow for the purpose and display that the seal and signatures put at time of packing of items after Pre-Dispatch Inspection are intact.
- 8.4SELLER shall inspect the items brought for delivery, before delivery is made, for assessing the damage in transit, if any, and make necessary insurance claims. The BUYER shall provide necessary assistance, letters and certificates when required.
- 8.5If the site of delivery and site of installation of items differ but are in the premises of HIGH COURT at Allahabad and its Bench at Lucknow then it shall be the responsibility of SELLER to shift the items from the site of delivery to the site of installation safely at the risk and the cost of SELLER.

8.6SELLER shall not deliver and the BUYER shall not accept the defective items, if any, and SELLER shall be legally bound to replace the defective items with new ones at the cost of

SELLER within one week from the date of notice. Any expenditure incurred by the BUYER on this account shall also have to be reimbursed by the SELLER.

8.7After successful acceptance tests of all the items by the technical experts nominated by HIGH COURT at Allahabad and its Bench at Lucknow, a certificate shall be issued by the HIGH COURT at Allahabad and its Bench at Lucknow to SELLER and after issue of this certificate, the items shall be deemed as commissioned.

8.8The SELLER shall deliver the items within six weeks of the date of issuance of the Purchase Order issued by the High Court and in case of failure to deliver the items in time the High Court shall be entitled either to revoke the entire agreement or to accept late delivery alongwith such compensation as determined by the High Court. In case of revocation of agreement, the High Court shall also be entitled to claim damages from the SELLER as determined by the Arbitrator.

### **ARTICLE - X WARRANTY**

10.1 SELLER warrants that each item supplied under this contract to HIGH COURT shall be free from any defect in material and/or workmanship.

10.2 The warranty period of all the items shall be onsite three years comprehensive maintenance from the date of their installation. Plastic parts, batteries and interface cables will be included in warranty maintenance.

10.3 During the warranty period SELLER shall be bound to replace or repair free of charge any or all items, as the case may be, which will be reported by HIGH COURT to SELLER as defective or has been determined by SELLER to be defective in material and/or in workmanship. The defective parts that are replaced shall become the property of the SELLER.

10.4 If the HIGH COURT reports a defect to SELLER and SELLER determines that defect is not due to defect in material and/or workmanship, then SELLER shall notify HIGH COURT in writing of the reasons for such decision to the satisfaction of HIGH COURT but SELLER shall be duty bound to get the items set right and make the same in functioning condition as original ones at the cost of SELLER.

10.5 The SELLER guarantees minimum uptime of 95% for the Off-line/Line Interactive UPS's and

other items supplied by SELLER during the warranty period of three years. If any items are not working, then SELLER shall remove the defects and get the items set right and make the same functional within four hours from the date and time the fault is communicated (in case the defect is communicated after working hours then the defect should be removed within first four hours of the next working day) by HIGH COURT at Allahabad and its Bench at Lucknow to the local or nearest Service Centre either telephonically or through email/fax/letter/messenger etc.or the Service Engineer has collected the complaint from the complaint register to be maintained at HIGH COURT At Allahabad and its Bench at Lucknow failing which the SELLER shall have to pay the compensation for damages to the BUYER as per Article-XI. SELLER shall depute one dedicated service engineer each for Allahabad High Court and its Bench at Lucknow for providing services whose details are given below:-

At Allahabad :- At Lucknow :-

10.6 SELLER will maintain appropriate spare parts inventory in the premises of HIGH COURT at ALLAHABAD and its Service Centers at Lucknow during warranty period and the period of AMC thereafter, if HIGH COURT opts for AMC, to avoid any delay in maintaining the items.

10.7 On completion of the warranty period of three years HIGH COURT will either enter into annual maintenance contract with the supplier for post warranty maintenance of the UPS's or maintain them in-house or with any other firm. In case user department opts to maintain the UPS's in-house, the supplier shall make available all necessary spares, same or equivalent spares on reasonable rates without affecting the compatibility or performance of any part(s) of the UPS, for a period of atleast four years after completion of the warranty period of three years. This shall be binding on the supplier under the terms and conditions of the purchase order to be placed after finalization of the tender process

## **ARTICLE - XI COMPENSATION FOR DAMAGES**

11.1 Computation of compensation for damage shall be based on working hours. The time when items are not used due to any reason except the fault in items shall be treated as uptime. If any of the accessories attached with any equipment is down, the complete equipment shall be treated as down.

- 11.2 According to this agreement SELLER shall be duty bound to give 100% uptime on all the items. However, the BUYER considering several unavoidable circumstances will overlook 5% downtime on Off-line/Line Interactive UPS's. But in case 95% uptime for Off-line/Line Interactive UPS's installed is not maintained in any year by SELLER, then compensation for damages for not maintaining the required uptime shall have to be borne by the SELLER.
- 11.3 If uptime is equal to or more than 95% in a year for Off-line/Line Interactive UPS's, then no compensation shall be charged for downtime in that year. If the downtime exceeds 5% for Off-line/Line Interactive UPS's of the total time available in a year, then total downtime for Off-line/Line Interactive UPS's (i.e. the time by which the uptime was less than 100%) in any year considering 8 hours per working day will be considered for calculating the compensation for damages. If the average down time of the UPS's evaluated separately in a year is less than or equal to 15 days, the period covered by the warranty/AMC maintenance shall be extended by number of average down time days. If average down time days of the UPS's exceeds 15 days in a year, then the compensation @ Rs. 50/- per day per UPS shall be charged from the bidders. The complaints must be attended within 4 working hours of the receipt of the complaint. If the complaint is not attended within 4 working hours, then the compensation @ Rs.50/- per day per UPS shall be charged from the bidders and warranty shall be extended by equal number of days.
- 11.4 If average downtime days of Off-line/Line Interactive UPS's in a year is less than or equal to 15 days, the period covered by the warranty shall be extended for an equal number of working days for all the Off-line/Line Interactive UPS's accordingly.
- 11.5 If average downtime days of Off-line/Line Interactive UPS's in a year is less than or equal to 15 days, the period covered by the AMC shall be extended for an equal number of working days for Off-line/Line Interactive UPS's accordingly without paying any amount to SELLER for above said extended days.
- 11.6 The amount of compensation so calculated as per clause 11.3 shall be deducted from the advance payable to SELLER from the money due after every year is completed during the full three years warranty. In case the computation of compensation for damages is delayed at the BUYER's end for any reasons, or this agreement is terminated, then the compensation for the damages shall have to be paid by SELLER within one month from the date of receipt of bills

from the BUYER for the same. If any amount is payable to SELLER under this contract then, the compensation for damages may be deducted from that amount before releasing the payment. In case AMC contract is not signed and no amount is due to be paid to the SELLER and if he refuses to pay the compensation for damages, then the same may be recovered by invoking the bank guarantee submitted by SELLER in favour of BUYER and the proceeds thereof shall be forfeited by HIGH COURT. In case, there is no bank guarantee or the compensation amount is more than the amount of bank guarantee, the compensation amount or the rest of the compensation amount, as the case may be, shall be recovered from SELLER as an arrears of land revenue.

## **ARTICLE - XII OPERATIONAL SERVICES**

12.1 SELLER is required to depute one dedicated service engineer each for Allahabad High Court and its Bench at Lucknow for the period of at least three years after successful installation of all UPS's. SELLER will not be paid any additional charges for posting a dedicated Service Engineer for Allahabad High Court and its Bench at Lucknow during the warranty period.

12.2The SELLER shall maintain a Service Centre with telephone facility and sufficient spare parts at Allahabad and Lucknow to record the complaint and provide all maintenance support services to the Allahabad and Lucknow Bench of the High Court. Service Engineer will be required to make regular visits to Allahabad High Court and its Lucknow Bench, to ensure the smooth functioning of UPS's.

12.3 SELLER shall be solely responsible for the safety protection and security of the service engineer. Accordingly, SELLER shall comply faithfully with all pertinent laws, regulations and ordinances and shall, at his own expense, take all requisite protection measures to eliminate the occurrences of accidents, loss or damage of any kind to its personnel during the performance of his/her duties under this contract. SELLER will pay all indemnities arising from accidents or loss of life due to SELLER's negligence and will not hold BUYER responsible or obligated. SELLER will treat as confidential all data and information about HIGH COURT, obtained in the execution of his responsibilities, in strict confidence and will not reveal such information to any other party without the prior written approval of the BUYER.

12.4 If the items supplied by SELLER are to be moved from one place to other place, in the premises of HIGH COURT at ALLAHABAD or its Bench at Lucknow then the movement to the new site and its installation at new site will be done safely by SELLER at its risk and cost.

12.5 Service Engineer will fill a log book with date and signature, the format of which is given at **Annexure-II**. It will be duly counter signed by authorised person of HIGH COURT at Allahabad and its Bench at Lucknow. where UPS's are installed. These records in the log book shall be used for

calculation of monthly uptime of individual items.

12.6HIGH COURT at Allahabad and its Bench at Lucknow shall arrange for full access to the items supplied and installed by SELLER to enable the Service Engineer to provide maintenance services.

## **ARTICLE - XIII MAINTENANCE**

13.1 SELLER shall provide free maintenance services of the items supplied by the SELLER from the date of commissioning, during the warranty period of three years on one shift (8 hours) basis on all working days of HIGH COURT. The shift hours can be changed or increased by HIGH COURT. The maintenance will include preventive maintenance on mutually agreeable schedule between HIGH COURT and SELLER.

13.2 If HIGH COURT opts for annual maintenance contract with SELLER, then SELLER shall be responsible for maintenance of complete items supplied by SELLER. SELLER shall also guarantee minimum 95% uptime for Off-line/Line Interactive UPS's during maintenance period. If the uptime is below 95% for Off-line/Line Interactive UPS's, then the SELLER shall have to pay the compensation as per provisions of Article XI of this contract.

13.3 The AMC charges of UPS's after expiry of warranty period of three years should not be more than 6% of the cost of UPS's (excluding batteries).

13.4 SELLER shall provide corrective maintenance service on urgent basis to HIGH COURT's complaints on holidays and beyond office hours, if necessary. The name, address and telephone number of the person to be contacted for registering the complaint on Sundays, Second Saturdays, holidays and after working hours of HIGH COURT at Allahabad and its Bench at Lucknow are as follows:

Contact person and address at Allahabad :- Contact person and address at Lucknow Bench :-

13.5 Whether a defective item or component is to be repaired or replaced shall be at the discretion of the SELLER to the satisfaction of HIGH COURT at Allahabad and its Bench at Lucknow.

13.6 Any item or component damaged due to natural disaster (Force majeure conditions) shall be excluded from this contract. The cost of repair or replacement of parts due to these reasons shall be borne by HIGH COURT.

13.7 Any items which have been altered or repaired by any person other than SELLER's authorized service personnel shall not be covered by this contract and SELLER shall in no case be liable thereof.

## **ARTICLE - XV PATENT RIGHTS**

15. SELLER shall indemnify HIGH COURT against all third-party claims of infringement of patent, trademark or industrial design rights or intellectual property rights or copy rights arising from use of the items or any part thereof in India or abroad at any international destination.

## **ARTICLE - XVI LIMITATIONS OF LIABILITIES**

16.1Except the conditions of warranties expressed in this DEED if anything comes out neither written nor expressed or not implied therein, but it is outcome of this contract, HIGH COURT and SELLER or their authorized representative will sit together and decide the matter amicably and reasonably and the decision so taken shall be signed by both the parties and that shall be treated as part of this contract and that will be called supplementary of this DEED and that will be binding on both the parties. If no agreement is reached, then the matter shall be referred to Arbitrator.

16.2 The HIGH COURT shall not be liable for any repair or replacement necessitated by fault of the SELLER or its representative.

#### ARTICLE - XVII ENTIRE AGREEMENT

17.1 The contract between the parties shall consist of this contract and Annexures attached hereto.

17.2 If anything which is not in this contract but unavoidably needed to be done in course of working of the items supplied by SELLER then the BUYER and SELLER or their authorized agents and/or authorized representative will sit together and decide the matter amicably and reasonably for the better functioning and working of the items and decision so taken shall be signed by both the parties and shall be treated as part of this contract and be called supplementary of this DEED which will also be binding on both the parties.

#### **ARTICLE - XVIII FORCE MAJEURE**

18. Neither party shall be liable or deemed to be in default for any delay or failure in performance under this contract resulting directly or indirectly from the causes beyond the reasonable control of such party. Such causes include but not be limited to acts of God, strikes, lockouts, riots, acts of war, epidemics, governmental regulation superimposed after the contract is signed, fire, earthquake or other disasters.

## **ARTICLE - XIX ARBITRATION**

19.1 Dispute, differences or ambiguities, if any, arising between the parties regarding any term or terms, condition or conditions whether covered under this contract or otherwise and clause or clauses of this contract, shall be decided through arbitration and the aggrieved party shall present its arbitration petition to the single arbitrator nominated by Hon'ble the Chief Justice, HIGH COURT. The award given by the arbitrator shall be final subject to the provisions of Arbitration and Conciliation Act 1996.

19.2 During the arbitration period, except the Clause or Clauses under dispute and/ or ambiguous and referred to the arbitration, rest clauses of the contract shall remain enforceable among the parties.

#### **ARTICLE - XX LIQUIDATED DAMAGES**

- 20. In the event of failure of SELLER to supply, installation and commissioning of all the items in the stipulated period as given in Article VIII, the High Court reserves the right to recover from the SELLER as liquidated damages for the period after the said delivery schedules as follows:-
  - (a) 0.5% of the Purchase Order value per week of delay in delivery, subject to a maximum of

5% of Purchase Order value.

- (b) 0.5% of the Purchase Order value per week of delay attributable to SELLER in installation of all the UPS's ordered subject to a maximum of 5% of Purchase Order value.
- (c) HIGH COURT reserves the right to cancel the Purchase Order, if the delivery gets delayed by more than **2 weeks** from the stipulated period of **6 weeks**. The High Court shall have no responsibility whatsoever for any damages sustained by SELLER due to cancellation of the Purchase Order. In such case the earnest money deposited by the SELLER shall be forfeited.

### **ARTICLE -XXI NOTICES**

21.1 All notices under this contract shall be given in writing and shall be served by sending the same by registered post with acknowledgment due addressed to the following: -

In the case of SELLER:-

In case of the BUYER :-

Registrar General,

High Court of Judicature at Allahabad,

Allahabad.

and in providing services of such notices, it shall be sufficient to show that the same has been properly addressed and posted. Purchase Order will be placed to the factory office of SELLER at (----name of the party-----) and a copy of same will be sent by the BUYER to its local office.

21.2 If either of the parties intends to change its present postal address, it will give a written notice of intimation by registered post to the other party at least one month before, indicating therein the date upto which the letters to be sent to the present address and from which date the letters to be sent to the newly changed address.

### **ARTICLE - XXII VALIDITY PERIOD**

22. This contract shall be effective from the date of placement of the Purchase Order and shall continue to be in force for a period of three years from the date of successful installation of all the UPS's or upto such time as the warranty extends under this contract, whichever is later.

## **ARTICLE - XXIII LOCAL JURISDICTION OF CIVIL COURTS**

23. The parties agree that only the Civil Court at Allahabad shall have jurisdiction if there is any occasion to invoke jurisdiction in respect of any matter under or arising out of this contract.

IN WITNESS WHEREOF the parties hereto have signed this DEED on the date first above written.

For and on behalf of the SELLER For and on behalf of HIGH COURT

Registrar General,

High Court, Allahabad.

(1) Witness

(1) Witness

(2) Witness High Court, Allahabad.

(2) Witness

High Court, Allahabad.

## **ANNEXURE-I**

## **Section 1 : Schedule of Requirement**

## 1. 600VA UPS (APC/ Emerson/ Numeric) – 150 No's. (Likely to vary)

Capacity		600 VA Off-line / Line interactive or Higher				
Mains Mode	Load Power Factor	0.6 or higher				
	Load Capacity	360 Watts or higher				
Input	Voltage	160 V to 285 V				
-	Frequency	50 Hz				
Output	Voltage	230 V				
-	Frequency	50 Hz				
Others Back-up time		Minimum 10 minutes on full resistive load				
	Generator Compatibility	Yes				
Protections		Short Circuit, Surge/Spikes, Under/Over voltage, Overload				
Indicator		On Mains / Mains Fail / On Battery / Low Battery/ Fault / Overload				
Alarms		Mains Failure / Low Battery/ Overload / Fault				
AC Output Sockets		Minimum 3 Nos. Indian Standard Outlets				
Battery Type		Sealed, Maintenance-free lead acid, leak proof				
Warranty		3 years comprehensive on-site warranty or UPS's and batteries.				

## 2. 800 VA UPS (APC/ Emerson/ Numeric) – 105 No's. (Likely to vary)

Capacity		800 VA Off-line / Line interactive or Higher				
Mains Mode	Load Power Factor	0.6 or higher				
	Load Capacity	480 Watts or higher				
Input	Voltage	170 V to 280 V				
-	Frequency	50 Hz				
Output	Voltage	230 V				
_	Frequency	50 Hz				
Others	Back-up time	Minimum 10 minutes on full resistive load				
	Cold Start	Yes				
	Generator Compatibility	Yes				
Protections		Short Circuit, Surge/Spikes, Under/Over voltage, Overload				
Indicator		On Mains / Mains Fail / On Battery / Low Battery/ Fault / Overload				
Alarms		Mains Failure / Low Battery/ Overload / Fault				
AC Output So	ckets	Minimum 4 Nos. Indian Standard Outlets				

Warranty	3	years	3	comprehensive	on-site	warranty	on
	UF	PS's a	nc	d batteries.		-	

# 3. 1000 VA UPS (APC/ Emerson/ Numeric) - 1200 No's. (Likely to vary)

Capacity		1000 VA Off-line / Line interactive or Higher					
Mains Mode	Load Power Factor	0.6 or higher					
	Load Capacity	600 Watts or higher					
Input	Voltage	160 V to 285 V					
-	Frequency	50 Hz					
Output	Voltage	230 V					
-	Frequency	50 Hz					
Others	Back-up time	Minimum 30 minutes on full resistive load					
	Cold Start	Yes					
	Generator Compatibility	Yes					
Protections		Short Circuit, Surge/Spikes, Under/Over voltage, Overload					
Indicator		On Mains / Mains Fail / On Battery / Low Battery/ Fault / Overload					
Alarms		Mains Failure / Low Battery/ Overload / Fault					
AC Output So	ckets	Minimum 6 Nos. Indian Standard Outlets					
Warranty		3 years comprehensive on-site warranty on UPS's and batteries.					

## **ANNEXURE-II**

(Format for complaints register)

ADDRESS OFINSTALLATION LOCATION:
NAME AND ADDRESS OF SERVICE CENTRE OF THE FIRM/COMPANY

SI. No	Fail- ure Date/ Time	Com- plaint Date/ Time	Booking Com- plaint No.	Desc. of defective items alongwith serial nos.	Attended Date/Tim e	Repaired Date/Time	Down- time in days	Engineer Name & Signature	Signature of High Court Staff	Remarks